

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-849(PB)/2020

IN THE MATTER OF:

M/s. Sundrm Consultants Pvt. Ltd. Applicant/petitioner
v.
M/s. Three C Properties Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 11.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

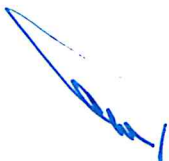
PRESENT:

For the Petitioner : Mr. Rajnish Sinha and Shreya Kohli, Advs.
Mr . Saket Gogia, Advocate
For the Intervener : Mr. Rakesh Kumar, Ms. Preeti Kashyap, Advs.

ORDER

IA-4971(PB)/2020:-

It is an intervention application filed by one of the financial creditors (Home-buyer of the corporate debtor company) stating that large scale fraud has taken place, to substantiate this version, he has taken out the transactions reflected in the company petition to show that various transactions taken place in the year 2019. The counsel says that this petition is part of the scheme to ensure that all group companies are put into insolvency process so as to get away from all the obligations against the group companies, in view



thereof he has sought for intervention in this company petition.

Against these allegations, the financial creditor as well as the corporate debtor having sought time to file reply, they are at liberty to file their replies within ten days hereof.

Rejoinder, if any, be filed within one week thereof.

List this matter on 16.12.2020.

Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.11.2020
Aarti Makker